

[English]

Amendments to MCR Planning Board Act

2118. SHRI TARA CHAND KHANDELWAL: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether the Union Government propose to introduce several amendments to the National Capital Region (NCR) Planning Board Act;

(b) if so, whether the Government have also appointed a High-powered committee to recommend suitable amendments in the Act;

(c) if so, the time by which the Committee would submit its report to the Government; and

(d) to what extent the violations of the Plan would be checked as a result thereof?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI M. ARUNACHALAM): (a) In the speech made by the Chairperson of the National Capital Region Planning Board in its 13th meeting on 30.9.91, it was stated that the Act may have to be amended to make the Board more effective for ensuring implementation of the Plan by raising resource for undertaking development programmes.

(b) to (d). No specific proposals have so far been formulated.

Gratuity to Employees of PSUs.

2119. SHRI RAMESH CHAND TOMAR: Will the PRIME MINISTER be pleased to state:

(a) whether the employees of the public sector undertakings are entitled to receive gratuity money on termination of their services irrespective of the fact whether the termination of the service was due to dismissal or supranuation; and

(b) if so, the details thereof and the precise orders of the Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (SHRI P.K. THUNGON): (a) and (b). Central Public Enterprises pay gratuity to their employees who come within the purview of payment of Gratuity Act, 1972 as per the provisions of the payment of Gratuity Act. In respect of the employees who do not come within the purview of the said Act gratuity is paid in accordance with the Gratuity Rules framed by the individual PSEs. Sub-section 6 of Section 4 of the payment of Gratuity Act specifies the circumstances under which gratuity could be wholly or partially forfeited by the employer. In respect of employees not covered under the payment of Gratuity act, gratuity would not become payable to an employee whose services have been terminated for misconduct, insolvency or inefficiency.

[Translation]

Allotment of Government Accommodation to Class 'A' Officers of MTNL

2120. SHRI RAMLAKHAN SINGH YADAV: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether the Directorate of Estates have allotted accommodation only to Class 'A' Officers presently working in Mahanagar Telephone Nigam Limited and not to other classes of employees;

(b) if so, the reasons for the discriminatory policy; and

(c) the rules under which the Government accommodation has been allotted to the Class 'A' employees of Mahanagar Telephone Nigam Limited?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT SHRI M. ARUNACHALAM: (a) to (c). The employees of Mahanagar Telephone Nigam Limited are not eligible for General pool residential accommodation.

[English]

Closure of Bharat Bhari Udyog Nigam

2121. SHRI SHANKERSINGH VAGHELA:
DR. A.K. PATEL:

Will the PRIME MINISTER be pleased to state:

(a) whether the Bharat Bhari Udyog Nigam proposes to close down some of its units;

(b) if so, the details thereof; and

(c) whether it has been ensured that no retrenchment would be affected as a result thereof?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (SHRI P.K. THUNGON): (a) and (b). Bharat Bhari Udyog Nigam Limited (BBUNL) at present has no proposal to close down any of its units.

(c) Does not arise.

[Translation]

Urban Development Projects Submitted by Uttar Pradesh

2122. SHRI BHAGWAN SHANKAR RAWAT: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether a number of proposals of projects regarding Urban Development submitted by Uttar Pradesh Government to Union Government are still pending for approval;

(b) if so, the details thereof and the reasons for delay in granting approval;

(c) the time by which these projected or proposals are likely to be approved; and

(d) when these projects or proposals were received by the Union Government?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRIM. ARUNACHLAM): (a) No proposals or projects relating to U.P. Urban Development are pending for approval with the Union Government.

(b) to (d). Do not arise.

Registration of Cases by CBI Against IAS/IPS Officers

2123. SHRI SUSHIL CHANDRA VERMA: Will the PRIME MINISTER be pleased to state:

(a) the number of I.A.S. and I.P.S. Officials against whom cases have been registered by the Central Bureau of Investigation during each of the last three years, State-wise;

(b) the number of IAS and IPS officials against whom cases have been filed in the Vigilance Commission/Courts;

(c) the number of officials found guilty and the number of such officials whose services have been terminated; and

(d) the number officials sentenced to imprisonment?